

15

ORIGINAL APPLICATION NO.1086 OF 2004

AND

C.P.(CIVIL)No.55 of 2005

ORAL ORDER DATED 24.07.2006

Heard the Counsel appearing on behalf of the Applicants, union of India, UPSC and The State of Orissa.

2. By order dated 22.11.2004 directions were given to declare the results of the recommendations made in the Screening Committee that met on 03.12.03 pertaining to Orissa Forest Service Officers/Applicants with further directions that the same should be done before the end of November,2004. It appears that on account of non-coordination of the agencies involved in the exercise, the matter could not be finalised . As the matter stands as on date, it appears that the UPSC had called for additional information from the concerned department namely G.A.

3. The Counsel appearing on behalf of State Government states that all the documents which were called earlier had been sent but further documents were called and if the said documents have not been sent, the same shall be forwarded to the UPSC within a period of 21 days from today. The Forest Department in their reply have also stated that the additional documents which were called for have already been

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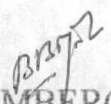
sent to G.A., but G.A. in their counter have stated that all documents have not been received so far from the Forest Department.

4. Be that as it may, we deemed it necessary that directions be given to the Chief Secretary of the State of Orissa to co-ordinate the issue and ensure that all the documents and information which are required by the UPSC should be forwarded to the UPSC within a period of 21 days from today.

5. On receipt of the documents and information, UPSC shall convene a meeting within a period of one month from the receipt of the documents and information called for since it is represented that one of the Applicants is going to retire in February, 2007. The Chief Secretary shall ensure that all the documents and information sought by the UPSC is dispatched by fastest mode so that the same is received by the UPSC latest within 21 days from today.

6. With the aforesaid directions, this O.A. is, accordingly, disposed of along with C.P., since prima-facie there does not appear to be any contempt. The said contempt proceedings are accordingly dropped. There shall be no order as to costs.

7. Copies of this order duly authenticated be supplied to the Counsel appearing for the parties by 26.07.06.


MEMBER (ADMN.)


VICE-CHAIRMAN